

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO.993 OF 2014

STATE OF U.P. ...Petitioner(s)
VERSUS
LATOORI & ANR. ... Respondent(s)

OFFICE REPORT FOR DIRECTIONS

The matter above mentioned was listed before the Hon'ble Court on 24.1.2014 when the Court was pleased to pass the following order:

**"Delay condoned.
Issue notice."**

Accordingly, show cause notice was issued to both the Respondents on 07.02.2014. Neither A.D.Card nor unserved registered covers containing the show cause notice was received back from both the Respondents.

It is submitted that fresh Show Cause Notice was issued to both the Respondents through the District Court pursuant to Registrar Court's Order dated 16th April, 2014.

It is further submitted that service report was received from the District Court, Aligarh, Uttar Pradesh stating therein that Respondent No.1 is out of station and notice has been affixed on the door of house of Respondent No.1. Respondent No.2 is reported to be dead by the neighbours.

It is also submitted that service of Show Cause Notice is deemed complete on Respondent No.1 vide Registrar Court's Order dated 5th November, 2015.

Cont....2/-

It is also submitted that pursuant to Registrar Court's Order dated 5th November, 2015, Counsel for the Petitioner has not filed death certificate of Respondent No.2 alongwith an application for deletion of said Respondent and matter was lastly listed before the Court of Registrar on 22nd January, 2016 filed when the following order was passed :

"The office report indicates that although by order dated 5.11.2015 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioner to take appropriate steps in respect of deceased respondent No. 2, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for further future directions. Await orders. List thereafter"

It is lastly submitted that Counsel for the Petitioner has on 22nd February, 2016 filed photocopy of death certificate of Respondent No.2 issued by the Gram Panchyat but has not filed application for deletion of Respondent No.2, so far. However, copy of the death certificate issued by Gram Panchayat is enclosed herewith for kind perusal of the Hon'ble Court.

The office report for directions in the matter above mentioned is listed before the Hon'ble Judge in Chambers for orders

DATED this the 9th day of March, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr.C.D.Singh, Advocate
A-394, Defence Colony, New Delhi-110024

c4/dk

ASSISTANT REGISTRAR